- (2) Twenty-ninth Report—Report on the proposal to include certain Social and Economic offences in the Indian Penal Code. The 29th Report really covers 8 subjects.)
- (3) Thirtieth Report—Report on Section 5 of the Central Sales tax Act, 1956—Taxation by the States on Sales in the course of Import.

The 28th Report has been published. The 29th and 30th Reports are under print.

## **REPORT OF THE SUKTHANKAR** COMMITTEE ON CARGO SERVICES

939. SHRI P. K. KUMARAN: Will the Minister of TRANSPORT AND SHIPPING be pleased to state;

(a) whether the Sukthankar Committee has submitted its report on the scope for increased cargo services on the India-U.S. Pacific route; and

(b) if so what are the main points Of the report?

THE MINISTER OF TRANSPORT AND SHIPPING (PROF. V. K. R. V. RAO): (a) and (b). The Report of the Sukthankar Committee has been received. The more important conclusions in the Report are that the percentage of the total trade catered for by Indian flag ships between the U.S. Pacific Coast and the East and West Coasts of India varied during the last 5 years (1961-1965) from 3.23 per cent to 20.43 per cent. There is scope for Indian flag ships to operate On this trade route, if the share of trade carried by Indian flag ships is assessed against the total trade (including the trade carried by trams, bulk carriers and tankers). If, however, the trade carried by Indian flag ship is assessed against the total liner trade, Indian flag ships are already

catering for more than their legitimate share. This proportion varied during the last 5 years (1961—65). from 10.69 per cent to 69.3 per cent.

The future of the trade between the U.S. Pacific Coast and the East and West Coasts of India should be examined in the light of written conventions or understanding governing the trade on this as well as other routes and also according to whether th© recognised percentage Of trade to be carried by ships belonging to two countries and third flag ships is based on the liner trade or the total trade.

## INTRODUCTION OF SILO SYSTEM

940. SHRI G. MURAHARI: Will the Minister of FOOD AND AGRI-CULTURE be pleased to state:

(a) whether any proposals have been made by experts that Silo System of storage be introduced instead of the present warehousing for storage of foodgrains; and

(b) if so, whether Government have considered the feasibility of introducing this system of storage to eliminate wastage due to pilferage and rodents?

THE MINISTER OF STATE IN THE FOOD, MINISTRY OF AGRI-CULTURE. COMMUNITY DEVE-LOPMENT AND COOPERATION (SHRI ANNASAHEB SHINDE): (a) and (b) The Government of India have so far appointed only one Expert Committee, an Indo-Swedish Team, which recommended the set-ing up of large sized silos with high speed unloading equipment at some of the major ports of the country. The Government have already accepted the recommendation to set up a silo at Kandla port. The recommendations, of the Team in respect of the esta-

blishment of silos at Madras. Haldia and Sheva in Bombay are still under the consideration of the Government Some private parties interested in the manufacture or construction of silos and certain other agencies have also approached the Government for setting up or construction of Inland silos for providing better storage facilities io various parts of the country. The feasibility of these proposals will have to be considered in consultation with the State Governments and the other agencies who will be largely concerned with the construction of small sized silos and storage bins. The Government of India have already constructed modern storage accommodation both for bulk and bagged storage to stock foodgrains to the extent of about 2 million tonnes under damp-proof and rodent proof conditions.

## ACREAGE OF CULTIVATED AND CULTIVABLI LAND

941. SHRI N. R. MUNISWAMY: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) the total acreage of cultivated and cultivable land in India at present; Statewise;

(b) whether the Central Government offers any subsidy to the State Governments to develop land in each State; and

(c) whether the scheme of land, reclamation is being carried out by each State?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRI-CULTURE, COMMUNITY DEVELOP-MENT AND COOPERATION (SHRI ANNASAHEB SHINDE): (a) Total area of cultivated lands and cultivable lands, state-wise is as follows: —

6. No.	Name of State/Union Territory										Total cultivated area	Total cultivable area
											(area in thousand hectares)	
I	Andhra Prade	esh									13,640	16,127
2	Assam .		100.00	÷.		- 2					2,428	2,963
3	Bihar .	÷	1	÷							9,796	11328
4	Guiarat		100	20	12	- C		- <u>5</u>	÷.	- 2	10,038	11,030
5	Jammu & Ka	shmir	-			÷.	1.	÷.		- 2	779	1,073
õ	Kerala .		÷.	- 8	2	÷.				- 5	2,073	2,435
7	Madhya Prad	esh	8	8		÷.	1	- ÷		- 2	17,430	21,098
8	Madras .			-		<u>.</u>				÷.	6,974	8,551
9	Maharashtra	÷	1	÷.	÷.	÷.		- 2 -			19,292	21,446
10	Mysore .	÷.	1.0		÷.	- 0		÷.		÷.	11,221	12,750
II	Nagaland	÷		÷	÷.					÷.	47	47
12	Orissa .	÷	ā	÷.	÷.	- 2		÷.		- ÷	6,713	8,610
13	Punjab (Erstv	vhile)	2		5	- 2		- ÷			8,101	8,487
14	Rajasthan		S -	÷ .	÷	- S	1	÷.		-	15,989	25,029
15	Uttar Pradesh	1 <sup>2</sup> -	(1)			÷.		- 8		- Ç.	18,118	21,081
16	West Bengal			· · ·	1.00	÷.					5:443	6,451
17	Andaman & 1	r Is	ands	135			÷.			11	20	
18	Delhi .		0.00	e anno	1.00	-				÷.	93	105
19	Goa, Daman	& Diu	C	ŝ	14			÷.			n.a.	n.a.
20	Himachal Pra	desh (e	TST	while)	- Ca			÷.		- 2	291	375
21	Laccadive & Amindivi Islands				6		2	2			3	3
22	Manipur		1		S	- S		<u> </u>	÷.		167	190
23	N.E.F.A.	2	Č.		<u>.</u>	<u></u>	100	÷.	<u> </u>		n.a.	n.a.
24	Pondicherry	To:	÷.		а. С			<u></u>	÷.	2	31	36
25	Tripura	70 1940		80 16				•			237	334
				Total	ndia					1,48,915	1,79,569	